THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VER-(a) The MA): and (b). Central Flood Control Board at the meeting held In November. 1970 had recommended that the State Governments should prepare comprehensive plans of flood control and out programme of works.to be draw implemented by 1981 with the objective of providing protection to at least fifty percent of the flood prone areas. The Sixth conference of State Ministers of Irrigation and Power held in June-July, 1972 had also recommended that the State Governments should prepare comprehensive plans of flood control as early as possible, carryout investigations of priority schemes to be taken up in the 5th Five Year Plan and strengthen the organisations for the implementation and maintenance of works and that concerted action should be taken for increasing the tempo of flood protection works during the 5th Pan with a view to provide protection to atleast fifty per cent of the flood prone areas by 1981. These recommendations have been forwarded to the State Governments who are to prepare the comprehensive plans and fix up the priority of works to be taken up in the 5th Five Year Plan.

The details of the proposals are to be finalised when the comprehensive plans are prepared and relative priorities determined by the State Governments.

INTERNATIONAL LAW CONFER-ENCE, 1973

868. SHRI THILLAI VILLALAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to -send an Indian delegation to the International Law Conference to be held at Brussels in August, 1973; 136

(b) if so, names of members of the delegation; and

(c) whether any additional judges apart from the Chief Justices are to be sent this time and if so, so details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITI RAJ SINGH CHAUDHURY): (a) The Chief Justice of India has received an invitaton to attend the centenary celebrations of the International Law Association to be held in Brussels from 30th August to 1st September, 1973. Beyond this, the Government of India have no information about the Conference.

(b) and (c), Do not arise.

869. [Transferred to the 16th March, 1973],

870. [Transferred to the 13th March, 1973.]

रतलाम-भोपाल खण्ड में रेल सेवायें

871. श्री नन्द किशोर भट्टा क्या रेल मंत्री यह बताने की इत्या करेंगे कि :

(क) क्या यह सच है कि पश्चिमी रेलबे के रतलाम-भोपाल खण्ड में चलने वाली दो यात्री गाडियां बन्द कर दी गई हैं;

(ख) क्या यह भी सच है कि पिछले 1 1/2 महोने से मथुरा बड़ौदा यात्रो गाड़ों भी ग्रनिश्चितकाल के लिये स्थगित कर दी गई है जिसके फलस्वरूप यात्रियों को भारी ग्रसूविधा हो ररी है ; और

(ग) यदि हां, तो इन रेल सेवाओं के कब तक पुनः चालू कर दिये जाने की सम्भावना है?

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t [TRAIN SERVICES ON RATLAM BHOPAL SECTION

871. SHRI NAND KISHORE BHATT: Will the Minister of RAILWAYS be pleaeed to state:

(a) whether it is a fact that two passenger trains running on the Ratlam-Bhopal section of the Western Railway have been discontinued;

(b) whether it is also a fact that the Mathura-Baroda Passenger train has also been suspended indefinitely for the last one and a half months on account of which the passengers have been facing great inconvenience; and

(c) if so the time by when these train services are likely to be restored?]

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरैशी) : (क) जी हां।

(ख) जी नहीं।

(ग) प्रश्न के भाग (क) के उत्तर में जिन गाड़ियों को बन करने का उल्लेख किया गया है उन्हें उच्च प्राथमिकता की विशिष्ट ढुलाई का काम पूरा हो जाने पर फिर से पूर्णतया चाल कर दिया जायेगा।

f [THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes.

(b) No.

(c) The discontinued trains referred to in part -(a) of the question will be completely restored on completion of special moves of higher priority.]

SEA EROSION

872. SHRI B. V. ABDULLA KOYA:

Will the Minister of IRRIGATION AND POWER be peased to state:

to Questions

(a) whether any comprehensive programme has been made to check the sea erosion on long term basis; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA) (a) and (b) Sea erosion is caused by a number of factors which are highly variable from year to year and as such the severity and extent of erosion and the places where it is likely to occur cannot be predicted. Therefore, it is not feasible to prepare a comprehensive programme or Master Plan as generally understood, for anti-sea erosion measures. All that is possible is the identification of areas based on the available data where the erosion is serious, the determination of priorities of protection works in such areas, an assessment of the cost of such works on the basis of pro rata cost of measures already adopted and found successful and drawing out a programme of implementation. Such a plan for anti-sea erosion measures in Kerala has been prepared toy the State Government of Kerala. According to this, out of 560 km of coastline in the State, 320 km are subject to serious erosion. About 80 km. have so far been protected. The cost of protection of the balance length, based on the experience of works already undertaken, is Rs. 40 crores and it has been proposed to implement it in about 10 years with an average annual outlay of Rs. 4 crores.

In the other Coastal states of the country, where erosion is localised, works are undertaken as found necessary to provide protection.